

pointed out the primary responsibility of developed countries to take corrective action.

(c) India is actively participating in the Inter-Governmental Panel on Climate Change (IPCC), organised by the World Meteorological Organisation and the United Nations Environment Programme. The IPCC would aim at formulating global strategies to deal with the impacts of climate change on the basis of scientific analysis. India supports the need for global cooperation in this regard.

#### Mismanagement of Traffic in Delhi

@935. SHRI RAM AWADHESH SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the report published in the 'Statesman' dated the 22nd March, 1989 regarding mismanagement of Traffic in Delhi and, if so, what corrective steps are proposed to be taken;

(b) whether Government propose to set up Consultative/Advisory Committees in each locality of Delhi with participation of interested public groups thereon;

(c) whether Government propose to select at least 200 Honorary Traffic Wardens in the city of Delhi who may be authorised to report to Police with brief details on vehicles who are breaking the traffic laws and make it obligatory for the Police to take action on such report within 10 days; and

(d) whether Government are aware that number-wise and alphabetically name-wise lists of vehicles and owners and drivers have not been compiled and updated and made available to every Police Station in Delhi so far, which explains failure to apprehend offenders with speed and precision?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC

@Previously Unstarred Question 261, transferred from the 26th April, 1989.

GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) The Government have seen the news item. Action has been initiated to increase the strength of Delhi Traffic Police.

(b) A number of consultative/advisory committees are already functioning in Delhi.

(c) The Traffic Police has 303 Honorary traffic wardens who are authorised to report details of vehicles breaking traffic laws. The offending vehicles are then issued notices from the office of the DCP, Traffic.

(d) There is a control room functioning in the Directorate of Transport (Telephone No. 230782) on a 24 hours basis from where ownership details of vehicles can be obtained, particularly outside office hours.

#### Quantity of DL-2 Aminobutanol required for production of 1 Kg. of Ethambutol

936. DR. (SHRIMATI) SAROJINI MAHISHI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that for the production of one Kg. of Ethambutol, only 1.89 Kgs. of an intermediate known as DL-2 Aminobutanol is required;

(b) whether it is a fact that his Ministry allowed higher drawback based on light consumption of DL-2 Aminobutanol;

(c) whether it is also a fact that there is loss of foreign exchange on the export of Ethambutol; and

(d) if so, what steps are being proposed to investigate the entire scandal and by when investigation will be completed.

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI AJIT PANJA): (a) No, Sir.

(b) For Brand Rate of Duty Drawback during 1986 to 1988, for different firms,

consumption of DL-2 Aminobutanol ranging between 2.00 Kgs. and 2.37 Kgs. has been permitted against export of 1.00 Kg. of Ethambutol. Such norm of consumption was allowed after due verification of the records of production of different firms. The consumption norms have been gradually brought down by producing firms in 1988 by introduction of new technology and equipment. The present consumption norm as fixed by D.G.T.D. and incorporated in Import-Export Policy 1988-91 prescribes a norm of 2.20 Kgs. of DL-2 Aminobutanol 1 Kg. production of Ethambutol. Therefore, the norms adopted for duty drawback purposes have been realistic.

(c) The amount of foreign exchange spent by various exporters on importing different inputs and the foreign exchange earned for export of this product has not been studied. (Drawback is not dependent on these factors, being only a compensation for the duties of Customs and Central Excise suffered on the inputs used in the product exported).

(d) Does not arise in view of replies to parts (a), (b) and (c) above.

**Investigation of the cases of over invoicing for imports of intermediates of Rifampicin and Ethambutol**

937. SHRI M. KADHARSHA: Will the Minister of FINANCE be pleased to state;

(a) whether it is a fact that his Ministry investigated the allegation of over invoicing in respect of imports of intermediates of Rifampicin and Ethambutol;

(b) if so, the details thereof;

(c) whether it is also a fact that his Ministry have taken steps to review all the policies connected with such imports; and

(d) if so, the details thereof and if not, by when such a review will be made?

**THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE**

**MINISTRY OF FINANCE (SHRI AJIT PANJA):** (a) and (b) The Enforcement Directorate have received a complaint regarding over-invoicing of intermediates used in the production of Rifampicin bulk drug from the Ministry of Industries and an enquiry in the matter has been started.

(c) and (d) No review of the policies connected with such imports has been made or is contemplated by the Ministry of Finance.

**Minerals and Metals Trading Corporation's assistance to Andhra Pradesh in the production of Minerals**

938. SHRI PRABHAKAR RAO KALVALA: Will the Minister of COMMERCE be pleased to state;

(a) whether the Minerals and Metals Trading Corporation of India has any plans to assist the Andhra Pradesh Mining/Mineral Corporation in the production and sale of barytes, granite, bauxite and other minerals;

(b) if so, what are the details thereof;

(c) whether any negotiations are going on with the Andhra Pradesh Government in this regard; and

(d) if so, what is the outcome thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI):** (a) and (b) MMTC has entered into an agreement with Andhra Pradesh mineral Development Corporation (APMDC) to assist them in the sale of barytes. MMTC's assistance has included liquidation of APMDC's stocks of barytes by exporting them, and grant of loans to the tune of Rs. 231 lakhs. MMTC has no plan at present to assist APMDC in sale of other minerals.

(c) No, Sir.

(d) Does not arise.